From:

Registrar General High Court of Uttarakhand Nainital

To,

- 1. All the District Judges, Subordinate to High Court of Uttarakhand.
- 2. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
- 3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 4. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
- 5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
- 6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, near Rinku Medicose, Dehradun.
- 7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
- 8. Legal Advisor to Hon'ble the Governor, Rajbhawan, Dehradun.
- 9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
- Registrar, State Consumer Disputes Redressal Commission, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
- 11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
- 13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
- 15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- 16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- 17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- 18. Legal Advisor to Uttarakhand Public Service Commission, Haridwar.
- 19. Deputy Director (Law), Competition Commission of India, 9th Floor, Office Block-1, Kidwai Nagar (East), New Delhi-110023.

 C.L. No. 05 /UHC/Admin.A/2021
 Dated: June 30<sup>th</sup>, 2021

 Subject:
 Regarding movable & immovable property statements by Judicial Officers & Staff

 Sir,
 Sir,

In continuation of earlier Circular Letter No.13/UHC/Admin.A/2020 dated 13.10.2020, with regard to subject noted above, I am directed to inform that Hon'ble Court has been pleased to delete **para (xiv)** of C.L No.13/UHC/Admin.A/2020 dated 13.10.2020.

## 2 of 2

Aforesaid amendment of Hon'ble Court is being communicated for information,

circulation amongst all concerned for strict compliance.

Yours sincerely

## (Dhananjay Chaturvedi)

Letter No. 3070 /UHC/Admin.A/2021

Dated: June 30th, 2021

## Copy forwarded for information and necessary action to:

- **1.** P.P.S. to Hon'ble the Chief Justice with request to place this Circular Letter before His Lordship for kind perusal.
- **2.** PS(s)/PA(s) to Hon'ble Judge(s) with the request to place the same before His Lordship for kind perusal.
- **3.** P.S. to Registrar General.
- 4. All the Registrars of the Court.
- **5.** Joint Registrars of the Court.
- **6.** All the Deputy Registrar/ Assistant Registrars/ Section Officers of the Court to circulate the same amongst staff.
- 7. Librarian of the Court.
- 8. Management Officer of the Court to circulate amongst all Drivers & Class-IV staff.
- **9.** Assistant Registrar (IT), High Court of Uttarakhand, Nainital, to upload the Circular Letter on official website.
- 10. Guard File.

**Registrar General**